

SECTION IVB

Listed on 12.10.2015

Court No.1

IN THE SUPREME COURT OF INDIA Item No. 28

CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NO. 1

(Application for condonation of delay in filing SLP)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL)CC NO. 18334  
OF 2015

WITH PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NO.

(Application for permission to file additional documents)

State of Punjab & Ors.

Petitioner(s)

Versus

Sarabjit Kaur

Respondent(s)

OFFICE REPORT

It is submitted that the above mentioned Special Leave Petition is filed by Mr. Kuldip Singh, Advocate on 14.09.2015 against the Judgment and Order dated 23.01.2015 of the High Court of Punjab and Haryana at Chandigarh in CWP No. 18562 of 2009 barred by time by 137 days along with the applications for condonation of delay in filing SLP and permission to file additional documents.

It is further submitted that SLP (C) Nos. 9510-9511 of 2015 Entitled State Bank of India & Anr. Versus Kuldeep Raj arising out of common relied upon order was dismissed by Hon'ble Court on 01.04.2015 (Copy of order dated 01.04.2015 is enclosed herewith).

It is further submitted that notice in R.P (C) No. 2038 of 2013 Entitled State of Punjab & Ors. Versus

Harbans Lal arising out of common order/Judgment was directed by Hon'ble Court on 31.10.2013. SLP is pending after notice (Copy of order dated 31.10.2013 is annexed as Annexure P-11 at page no. 129 in the paper books).

It is further submitted that notice in SLP (C) No. 336 of 2014 @ CC No. 15975 of 2013 Entitled State of Punjab & Ors. Versus Birbal & Ors. arising out of common order/Judgment was directed by Hon'ble Court on 03.01.2014. SLP is pending after notice (Copy of order dated 03.01.2014 is annexed as Annexure P-12 at page no. 130 in the paper books).

The matter is listed before the Hon'ble Court with this office report.

Dated this the 9th day of October, 2015.

ASSISTANT REGISTRAR

Copy to :- Mr. Kuldip Singh, Advocate.

ASSISTANT REGISTRAR

Rajesh